

of the Working Journalists (Fixation of Rates of Wages) Act, 1958 during the last three years; and

(b) if so, the details thereof ?

THE MINISTER OF LABOUR (SHRI BINDESHWARI DUBEY) : (a) and (b). The Working Journalists (Fixation of Rates of Wages) Act, 1958 was enacted in view of the Judgement of the Supreme Court on the decision of the Wage Board constituted under Section 8 of the Working Journalists (Condition of Service) and Miscellaneous Provisions Act, 1955. With the amendment made in 1962, fixation of rates of wages and prosecutions for violation, if any, in respect of the working journalists is done in accordance with the provisions of the Working Journalists and Other Newspaper Employees (Condition of Service) and Miscellaneous Provisions Act, 1955 and as such the question of presecution under the 1958 Act during the last three years does not arise.

Urban Loan Ceiling Laws

*390. SHRIMATI KISHORI SINHA : With the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Urban Arts Commission has suggested several changes in the urban land ceiling laws; and

(b) if so, the details thereof and Government's views thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) No Sir.

(b) Does not arise.

Change in Route of IC-295/296

*392. SHRI V. SREENIWASA PRASAD : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Indian Airlines has recently changed its route in respect of IC flight 295/296 diverting the same from Kanpur to elsewhere;

(b) if so, the earlier and the new route of this flight;

(c) whether disconnection of Kanpur with Bombay/Ahmedabad/Calcutta will not seriously affect the business of the industrial town of Kanpur;

(d) whether Government have received representations from different Chambers of Commerce etc. against rerouting of this flight; and

(e) if so, whether Government are considering to immediately restore the earlier route of this flight ?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL) : (a) and (b). prior to 25.7.1988, Indian Airlines was operating IC-295/296 on sectors Calcutta-Patna-Ahmedabad-Bombay each three times a week. With effect from 25.7.1988, these services have been combined and presently IC-295/296 is operating on Calcutta-Patna-Lucknow-Ahmedabad-Bombay, 3 times a week.

(c) Passengers desirous of travelling to Bombay, Calcutta and Ahmedabad can do so from Lucknow.

(d) Yes, Sir.

(e) At present, Indian Airlines is not in a position to reintroduce services between Kanpur-Calcutta and Kanpur-Bombay due to capacity constraints.

Flow to Foreign Tourists to Orissa

*393. SHRI NITYANANDA MISHRA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the number of foreign tourists who visited Orissa during the last three years, year-wise;

(b) the steps taken to fully utilise the State's capacity of attract more tourists;

(c) whether Government propose to contribute a part of the earnings from foreign tourists to State Government of Orissa for maintenance of the rich treasure of archaeological remains; and

(d) if so, the details thereof ?